

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5407
ANSWERED ON:06.09.2011
AWARD OF CONTRACTS
Bhagora Shri Tarachand

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any autonomous agency has revealed that a serious representation and relaxation in qualification were made on the bid proposal of Emmar-MGF resulting in award of contracts to an unqualified bidder and loss to the national exchequer;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the corrective action taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (c): Delhi Development Authority(DDA) has informed that the Comptroller and Auditor General of India (CAG) in its 6th Report of 2011-12 has reported that DDA relaxed the qualification criteria on the bid proposal of M/s Emaar-MGF resulting in award of construction of residential complex of Commonwealth Games Village on Private Public Partnership Mode to the said firm.

DDA has also informed that it adopted due diligence and transparent method for prequalification of developers for the construction of residential complex of Commonwealth Games Village.